

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.106
(IB)-22(PB)/2018

IN THE MATTER OF:

Daimler Financial Services Pvt. Ltd. Petitioner/Applicant
Vs.	
Value Infracon India Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP

Order delivered on 01.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant	:	Mr. Mishal Vij along with Mr. Harshit Garg, Advs.
For the SRA	:	Mr. Neeraj Kr. Gupta, Adv.

ORDER

New IA-3204/2024

Ld. Counsel Mr. Mishal Vij appears through VC on behalf of the Applicant. However, due to poor internet connectivity at his end, we are unable to hear the counsel. Therefore, we are inclined to adjourn the matter for a physical hearing **on 10.07.2024**.

-sd-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)